

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-480/2016 in
OA-2324/2015**

New Delhi this the 23rd day of March, 2017.

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

Anil, age-22+ years,
Roll No. 2201202966
Registration – ID 51101954642,
S/o Sh. Mohan,
VPO-Gorar,
Tehsil-Kharkhoda,
District – Sonepat,
Haryana. ... Petitioner

(through Sh. Rajesh for Sh. Sachin Chauhan)

Versus

Ashim Khurana,
Chairman,
Staff Selection Commission,
Block No-12, CGO Complex,
Lodhi Road, New Delhi-3. ... Respondents

(through Sh. Gyanendra Singh)

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

This CP has been filed for alleged non compliance of our order dated 16.05.2016, the operative part of which reads as follows:

“ 10. In the result, after taking into account the facts and circumstances of the case, we feel the balance of convenience mostly weigh in favour of the applicant, hence direct the respondents that the applicant shall be considered for appointment for which he has qualified. Accordingly, the order dated 7.5.2015 is quashed and set aside. OA is allowed. No costs.”

2. The respondents, SSC, have filed compliance affidavit on 16.03.2017 along with which is attached a copy of their letter dated 02.03.2017 addressed to Ministry of Communications and IT whereby the name of the applicant has been recommended for the post of Multi Task (Non-Technical) Staff Exam, 2014. Proxy counsel for the petitioner submitted that the applicant has not received any communication regarding sponsoring of his name to the aforesaid department.

3. Be that as it may, in view of the orders passed by SSC on 02.03.2017, we are satisfied that our order has been substantially complied with. Accordingly, this CP is closed. Notices issued to the alleged contemnors are discharged.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/ns/